

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).8523/2011

M/S JIVARAM OIL ENTERPRISES (P) LTD

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

Date: 21/07/2011

This Petition was called on for hearing today.

For Petitioner(s)

Mrs.Rachana Joshi Issar,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue fresh notice.

Dasti service is allowed on unserved respondents.

It is permitted to be served through the nearest Civil Court/Trial Court.

Process fee and spare copies to be paid before 4.8.2011.

If not paid, list before the Hon'ble Judge in Chambers for non-prosecution against unserved respondent.

If paid, issue notice as per above order.

Petitioner has to take appropriate steps to correct the name of respondent No.3 by taking proper steps as per law.

There cannot be an order to amend the pleadings or cause title, as requested by the ld. Counsel for the petitioner.

List again on 22.9.2011.

(S.G.SHAH)

Registrar

hj